

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
EASTERN ZONAL BENCH : KOLKATA**

REGIONAL BENCH – COURT NO. 2

Service Tax Appeal No. 75810 of 2016

(Arising out of Order-in-Appeal No. 54/ST/HAL/2016 dated 29.03.2016 passed by the Commissioner of Central Excise (Appeal-I), Kolkata 169, A.J.C. Bose Road, Bamboo Villa (4th Floor), Kolkata-700 014)

M/s. Bhranti Bhusan Singha : **Appellant**
Dharinda, Tamluk, Dist Purba Medinipur

VERSUS

Commissioner Central Excise (Appeal-I)Kolkata : **Respondent**
169, A.J.C. Bose Road,
Bamboo Villa (4th Floor), Kolkata-700 014

APPEARANCE:

Shri Aditya Dutta, Advocate for the Appellant

Shri Presenjit Das, Authorized Representative for the Respondent

CORAM:

HON’BLE SHRI R. MURALIDHAR, MEMBER (JUDICIAL)
HON’BLE SHRI K. ANPAZHAKAN, MEMBER (TECHNICAL)

FINAL ORDER NO.77662/2024

DATE OF HEARING / DECISION: 22.11.2024

Order: [PER SHRI K. ANPAZHAKAN]

The appellant has filed a copy of Form No. SVLDRS-4, which is discharge Certificate for full and final settlement of Tax Dues under Section 127 of the Finance (No. 2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal filed by the appellant is dismissed as withdrawn.

(Pronounced in the open court)

(R. MURALIDHAR)
MEMBER (JUDICIAL)

(K. ANPAZHAKAN)
MEMBER (TECHNICAL)

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